

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 209
154/252/ND/2020**

**IN THE MATTER OF:
Sanjay Kumar**

...APPELLANT

Vs

Registrar of Companies

...RESPONDENT

**Section
Under Section 252**

**Order delivered on 14.09.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant
For the ROC
For the Income Tax Department**

**:Mr. Amol Vyas, Advocate
:Ms. Sweety Kumar, AROC
:Mr. Kunal Sharma, Sr. St.
counsel and Ms. Zehra Khan, Jr.
St. counsel**

ORDER

Heard the submissions made by the counsel for the applicant. AROC has appeared and submitted that they have filed their reply and Jr. St. counsel for the Income Tax Department has submitted that they have no objection to revive the company. The order in this matter is reserved.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**

(Annu)